

भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA

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Dated the 5th January, 2015

DIRECTION

Subject: Direction under section 13, read with sub-clauses (i), (iii) and (iv) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to Access Providers (Basic Telephone Service Providers, Cellular Mobile Telephone Service Providers & Unified Access Service Providers) and National Long Distance Operators regarding waiving off termination charges.

No. 409-16/2014-NSL-I --- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as the TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to regulate the telecommunications services, protect the interests of service providers and consumers of the telecom sector, ensure technical compatibility and effective inter-connection between different service providers and regulate arrangement amongst service providers of sharing their revenue derived from providing telecommunications service;

- 2. And whereas the State of Jammu and Kashmir was badly affected by the unprecedented rain in the month of September, 2014 causing severe damage to the infrastructure of the State and inconvenience to the people;
- 3. And whereas some telecom service providers have represented to the Authority that in view of the fact mentioned in the preceding para, as a corporate social responsibility, they provided 100% free local and national voice calling to all the subscribers of the telephone service for two days on the 10^{th} and 11^{th}

September, 2014 and have requested that the call termination charges payable by

one service provider to another service provider may be waived off for the

aforesaid two days.

4. And whereas the Authority considered the representations of the service

providers, referred to in the para 3, and in view of the unprecedented situation in

the State of Jammu and Kashmir for two days due to massive rain and the effort

made by the service providers, the Authority has decided that no termination

charge may be levied by one service provider on another service provider for the

calls made by the subscribers of the State of Jammu and Kashmir on the 10th and

11th September for which no charge has been levied by the service providers on

their subscribers;

5. Now, therefore, the Authority, in exercise of powers conferred upon it under

section 13, read with sub-clauses (i), (iii) and (iv) of clause (b) of sub-section (1),

of section 11 of the Telecom Regulatory Authority of India Act and in the interest

of the consumer and the service providers, hereby directs all the telecom service

providers to waive off the termination charge, payable by one service provider to

another service provider, for the calls made by their subscribers in the State of

Jammu & Kashmir, on the 10^{th} and the 11^{th} September,2014 for which no amount

is payable by subscribers to their access providers.

(Arvind Kumar)

Advisor (NSL-I)

To

All Access Service Providers/ NLDOs.